

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.529/2016

Date of Decision: 07.01.2019.

CORAM:HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A)
HON'BLE SHRI R.N. SINGH, MEMBER (J)

Tharojirao Jagannath Sathe
Aged 50 years working as Casual Labour.
R/at 132, Shaniwar Peth, Near Head
Post Office Karad, Tal. Karad,
Dist. Satara – 415 110.
(*Advocate Shri R.B. Kadam*)

... *Applicant*

VERSUS

1. Union of India, through the Secretary,
Ministry of Communications,
New Delhi – 110 001.
2. The Chief Postmaster General,
Maharashtra Circle, Mumbai 400 001.
3. The Postmaster General,
Pune Region, Pune 411 001.
4. The Postmaster General,
Goa Region, Panjim – 403 001.
5. The Sr. Supdt. of Post Offices
Satara Division, Satara 415 001.
6. The Supdt. of RMS
BM Division Miraj – 416 410.
7. The Supdt. of RMS
B Division, Pune 411 001.
8. The Sr. Supdt. of RMS
Airmail Sorting Division, Parle (E),
Mumbai 400 093.

... *Respondents*

(*Advocate Shri D.A. Dube*)

ORDER (Oral)
Per : Shri R. Vijaykumar, Member (A)

The Applicant has been filed on 30.03.2016 under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs;

“8.a) This Hon'ble Tribunal may please to call for the records of the case from the respondents and after examining the same direct the respondents to consider entire period of services rendered by the applicant as extra-departmental mailman as a qualifying service.

8.b) This Hon'ble Tribunal may please to direct the respondents to absorb the applicant in Multi Tasking Staff (M.T.S. Group-D) cadre from the date since when his junior has been absorbed and issue appropriate order as may be necessary with consequential benefits.

8.c) Costs of the application be provided for.

8.d) Any other and further order as this Hon'ble Tribunal deems fit in nature and circumstances of the case be passed.”

2. The Applicant has challenged an impugned order issued by the Respondent No.6, the Superintendent of RMS, B.M. Division, Miraj, dated 10.09.2015 which describes the nature of the refusal and notes that the applicant's request for regularization was already rejected by the competent authority, who is the Postmaster General, Goa Region, Respondent No.4, in his letter No.GR/Staff-II/Reptn/TJS/BM/2011-12

dated 14.12.2011 (Annex. A-2). The Applicant has not challenged these orders and it is apparent that he has filed this application after nearly three years and four months of delay and, therefore, the application attracts consideration under Section 21 of the Administrative Tribunals Act on the issue of limitation.

3. Learned counsel for the applicant was inquired about the basis for consideration of this application in the face of the issue of limitation and he had no particular arguments to cite in support.

4. In the circumstances, it is apparent that this OA is barred by limitation and it is accordingly dismissed on these ground without any order as to costs.

(R.N. Singh)
Member (J)

(R.Vijaykumar)
Member (A)

dm.

JW
V.

